

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, December 7, 2022/Agrahayana 16, 1944 (Saka)

No. 193

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.01 A.M.

2. Obituary References

The Speaker made references to the passing away of Shri Mulayam Singh Yadav, sitting Member of Lok Sabha and Member of the Eleventh, Twelfth, Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabhas; Shri Jhadu Sunder Lal, Member of the Fourth Lok Sabha; Shri Debi Ghosal, Member of the Eighth Lok Sabha; Shri Rupchand Pal, Member of the Seventh, Ninth, Tenth, Eleventh, Twelfth, Thirteenth and Fourteenth Lok Sabhas; Shri Gobinda Chandra Naskar, Member of the Fifteenth Lok Sabha; Shri Than Singh Jatav, Member of the Ninth Lok Sabha; Shri Manikrao H. Gavit, Member of the Seventh, Eighth, Ninth, Tenth, Eleventh, Twelfth, Thirteenth, Fourteenth and Fifteenth Lok Sabhas; Smt. Jayanti Patnaik, Member of the Seventh, Eighth and Twelfth Lok Sabhas; and Shri G. Krishna, Member of the Ninth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed souls.

3. Questions

As the House adjourned till 12.00 Noon after making Obituary References, Starred Questions could not be called for oral answers, Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the Official Report for the day.

(Lok Sabha adjourned at 11.08 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

4. Felicitation^{\$} by the Speaker

The Speaker, on behalf of the House, congratulated the Union Government and all countrymen on India's assuming G-20 Presidency since 1 December, 2022.

12.03 P.M.

5. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural & Sports Board, New Delhi, for the year 2020-2021, alongwith Audited Accounts.

^{\$}Original in Hindi. For details, please see the debates of the day.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural & Sports Board, New Delhi, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Railways; Minister of State in the Ministry of Coal; and Minister of State in the Ministry of Mines (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (1) A copy of the Mineral Concession (Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.684(E) in Gazette of India dated 7th September, 2022 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.
- (2) A copy of Notification No. G.S.R. 860(E) (Hindi and English versions) published in Gazette of India dated 16th December, 2021 directing that on and from the date of publication of this notification the Centre Government under the provisos to sub-section (3) and (4) of Section 10B and the provisos to sub-sections (4) and (5) of Section 11 of the Mines and Minerals (Development and Regulation) Act, 1957 shall also be exercisable by Dr. Veena Kumari Dermal, Joint Secretary shall be known as the "Designated Officer" under sub-section (1) of Section 28 of the said Act.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Commerce and Industry (Smt. Anupriya Singh Patel) laid on the Table:-

- (1) (i) A copy each of the Annual Reports (Hindi and English versions) of the Government e-Marketplace, New Delhi, for the years 2017-2018 to 2019-2020, alongwith Audited Accounts.

- (ii) A copy each of the Review (Hindi and English versions) by the Government of the working of the Government e-Marketplace, New Delhi, for the years 2017-2018 to 2019-2020.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Skill Development and Entrepreneurship; and Minister of State in the Ministry of Electronics and Information Technology (Shri Rajeev Chandrasekhar) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, Pune, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology, Pune, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year

2020-2021, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2020-2021.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2020-2021.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

The Minister of State in the Ministry of Textiles; and Minister of State in the Ministry of Railways (Smt. Darshana Vikram Jardosh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2020-2021.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2020-2021, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section 1(b) of Section 394 of the Companies Act, 2013:-

- (a)
 - (i) Review by the Government of the working of the Birds Jute and Exports Ltd, Kolkata, for the year 2020-2021.
 - (ii) Annual Report of the Birds Jute and Exports Ltd, Kolkata, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b)
 - (i) Review by the Government of the working of the Handicrafts & Handlooms Export Corporation of India Limited, New Delhi, for the year 2020-2021.
 - (ii) Annual Report of the Handicrafts & Handlooms Export Corporation of India Limited, New Delhi, for the year 2020-2021, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Jute Bags (Quality Control) Order, 2022 (Hindi and English versions) published in Notification No. S.O.2601 (E) in Gazette of India dated 6th June, 2022 issued under sub-section (1) and (2) of Section 16 read with section 17 and sub-section 3 of Section 25 of the Bureau of Indian Standards Act, 2016.
- (6) A copy of the Notification No. S.O.2619(E) (Hindi and English versions) published in Gazette of India dated 7th June, 2022 making certain amendments in the Notification No. S.O.5421(E) dated 27th December, 2021 under Section 3(1) of the Jute Packaging Material (Compulsory Use in Packaging Commodities) Act, 1987.
- (7) A copy each of the following Notifications (Hindi and English versions) under Section 13B of the Central Silk Board Act, 1948:-
 - (i) The Central Silk Board (Administrative, Accounts and General Cadre Posts), Group 'A' Posts, Recruitment Rules, 2021 published

in Notification No. G.S.R.254(E) in Gazette of India dated 4th April, 2022.

- (ii) The Ministry of Textiles, Central Silk Board, Director (Group 'A' Post) Recruitment Rules, 2022 published in Notification No. G.S.R. 312(E) in Gazette of India dated 25th April, 2022.
- (iii) S.O. 2322(E) published in Gazette of India dated 20th May, 2022 notifying nomination of the officers, mentioned therein, to serve as member of Central Silk Board for a period of three years from the date of publication of the notification, subject to provisions of the Act.
- (iv) S.O. 1676(E) published in Gazette of India dated 6th April, 2022 making certain amendments in the Notification No. S.O. 611(E) dated 11th February, 2022
- (v) S.O. 1675(E) published in Gazette of India dated 6th April, 2022 notifying the nomination of the officers, mentioned therein, to serve as member of Central Silk Board for a period of three years from the date of publication of the notification, subject to provisions of the Act.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2021-2022.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2021-2022.
- (2) A copy of the following notifications (Hindi and English versions) under sub-section (3) of Section 35 of the Footwear Design and Development

Institute Act, 2017:-

- (i) The Ministry of Commerce and Industry, Footwear Design and Development Institute, Executive Director Recruitment (Amendment) Rules, 2022 published in Notification No. S.O.1699 (E) in Gazette of India dated 7th April, 2022.
- (ii) The Ministry of Commerce and Industry, Footwear Design and Development Institute, Managing Director Recruitment (Amendment) Rules, 2022 published in Notification No. G.S.R. 594(E) in Gazette of India dated 22nd July, 2022.
- (iii) The Ministry of Commerce and Industry, Footwear Design and Development Institute, Secretary Recruitment (Amendment) Rules, 2022 published in Notification No. S.O.1700 (E) in Gazette of India dated 7th April, 2022.

6. Report of Standing Committee on Industry

Shri Bidyut Baran Mahato laid on the Table the 318th Report (Hindi and English versions) on 'Action taken by the Government on the recommendations/observations contained in the 315th Report on Demands for Grants (2022-23)' of the Standing Committee on Industry pertaining to the Ministry of Micro, Small & Medium Enterprises.

7. Statements by Ministers

- (1)* The Minister of State in the Ministry of External Affairs; and Minister of State in the Ministry of Culture (Smt. Meenakashi Lekhi) on behalf of the Minister of External Affairs (Dr. Subrahmanyam Jaishankar) made a statement regarding 'Latest Developments in India's Foreign Policy'.

*Made from 3.41 P.M. to 3.57 P.M.

- (2) The Minister of State (Independent Charge) of the Ministry of Science and Technology; Minister of State (Independent Charge) of the Ministry of Earth Sciences; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space (Dr. Jitendra Singh) laid a statement (Hindi and English versions) regarding the status of implementation of the Recommendations contained in the 360th Report of the Department-related Parliamentary Standing Committee on Science and Technology, Environment, Forests and Climate Change on Demands for Grants (2022-2023) pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology.

8. Motion for Election of two Members to the Tobacco Board

Smt. Anupriya Singh Patel moved the following motion :-

"That in pursuance of clause (b) of sub-section (4) of Section 4 of the Tobacco Board Act, 1975, read with Rule 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Tobacco Board, subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

***12.54 P.M.**

9. Submission by Member

Shri Uttam Kumar Nalamada Reddy made submission regarding alleged auction of 4 coal blocks in Telangana.

@Shri Pralhad Joshi responded.

(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.02 P.M.)

*From 12.13 P.M. to 12.59 P.M., Members raised matters of urgent public importance.
@ Minister of Parliamentary Affairs; Minister of Coal; and Minister of Mines

2.02 P.M.**10. Government Bill – Introduced**

The Multi-State Co-operative Societies (Amendment) Bill, 2022

Shri N.K. Premachandran, Shri Manish Tewari, Shri Adhir Ranjan Chowdhury, Adv. A.M. Ariff, Prof. Sougata Ray and Shri T.R. Baalu opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of State in the Ministry of Development of North Eastern Region; and Minister of State in the Ministry of Cooperation (Shri B. L. Verma) on behalf of the Minister of Home Affairs; and Minister of Cooperation (Shri Amit Shah) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

2.26 P.M.**11. Matters Under Rule 377**

- (1) Shri Gaurav Gogoi raised a matter regarding allocation of funds under the National Clean Air Programme (NCAP).
- (2) Shri Rodmal Nagar raised a matter regarding need to include & develop places of religious importance in Rajgarh parliamentary constituency under the PRASAD Scheme.
- (3) Prof. Saugata Roy raised a matter regarding release of pending dues to West Bengal under MGNREGA.
- (4) Shri Gopal Chinayya Shetty raised a matter regarding need to rename 'High Court of Bombay' as 'Maharashtra High Court'.
- (5) Shri Rahul Kaswan raised a matter regarding release of insurance claim on crop cutting basis under the Pradhan Mantri Fasal Bima Yojana to farmers in Hanumangarh district of the Churu parliamentary constituency, Rajasthan.

- (6) Shri Rajesh Verma raised a matter regarding need to run a MEMU passenger train between Sitapur & Lucknow.
- (7) Shri Ganesh Singh raised a matter regarding need to sanction construction of a National Highway from Satna to Prayagraj linking backward areas of two states.
- (8) Shri Khagen Murmu raised a matter regarding expediting constructions in the Malda Airport.
- (9) Smt. Sandhya Ray raised a matter regarding setting up an additional Kirshi Vigyan Kendra in Bhind district, Madhya Pradesh.
- (10) Ms. Diya Kumari raised a matter regarding development of infrastructure for differently-abled people at Kumbhalgarh & Ranthambore Fort.
- (11) Smt. Sangeeta Kumari Singh Deo raised a matter regarding release of installment under Pradhan Mantri Fasal Bima Yojana in Western Odisha.
- (12) Smt. Raksha Nikhil Khadse raised a matter regarding need to provide adequate compensation to banana cultivators in Jalgaon district, Maharashtra who suffered loss.
- (13) Shri Sumedhanand Saraswati raised a matter regarding need to regulate unauthorized loan applications on Cyber platforms
- (14) Shri Ranjeetsinha Hindurao Naik-Nimbalkar raised a matter regarding need to rejuvenate Mula Mutha river in Maharashtra under 'Namami Chandrabhaga' Project.
- (15) Shri Arjunlal Meena raised a matter regarding allocation of adequate land for air cargo complex at Udaipur Airport.
- (16) Shri Brijendra Singh raised a matter regarding direct Rail connectivity between Hisar and Chandigarh.
- (17) Shri Rajmohan Unnithan raised a matter regarding Draft proposal of IRDAI for LIC.
- (18) Shri T.N. Prathapan raised a matter regarding establishment of a research institute for temple arts in Thrissur.

- (19) Dr. Gautham Sigamani Pon raised a matter regarding speeding up of the completion of NH 79 road connecting Salem and Ulundurpettai.
- (20) Shri Kanumuru Raghu Rama Krishna Raju raised a matter regarding implementation of the Fiscal Responsibility and Budget Management Act.
- (21) Shri Vinayak Raut raised a matter regarding need to take measures for welfare of fishermen and their families in the country.
- (22) Shri Mahabali Singh raised a matter regarding need to declare Anugraha Narayan Road-Siris-Charan-Manjhiaon stretch of road as National Highway.
- (23) Shri Mahesh Sahoo raised a matter regarding establishment of a Medical college in Dhenkanal district, Odisha.
- (24) Shri Shyam Singh Yadav raised a matter regarding fertilizer shortage in Uttar Pradesh and Bihar.
- (25) Shri Manne Srinivas Reddy raised a matter regarding need to change Export Policy.
- (26) Smt. Supriya Sule raised a matter regarding need to take concrete steps to avert frequently occurring accidents on Navale Bridge, Narhe, Pune.
- (27) Dr. M.P. Abdussamad Samadani raised a matter regarding completion of Kozhikode Airport in Kerala.
- (28) Shri Subrata Pathak raised a matter regarding need to include treatment of autism and cerebral palsy in the CGHS list.

***3.57 P.M.**

12. Government Bill – Under Consideration

The Anti-Maritime Piracy Bill, 2019

Time Allotted: 2 Hrs.
Time Taken: 2 Hrs. 04 Mts.

The motion for consideration of the Bill was moved by Dr. Subrahmanyam Jaishankar.

The following members took part in the debate:-

1. Shri Manish Tewari
2. Shri P.P. Chaudhary
3. Shri Bhartruhari Mahtab
4. Dr. T. Sumathy alias Tamizhachi Thangapandian
5. Shri Reddeppa Nallakonda Gari
6. Shri Vinayak Bhaurao Raut
7. Shri Kalyan Banerjee
8. Dr. Alok Kumar Suman
9. Kunwar Danish Ali
10. Smt. Supriya Sule
11. Shri E.T. Mohammed Basheer
12. Shri N.K. Premachandran
13. Shri Kodikunnil Suresh

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 8th December, 2022.)

UTPAL KUMAR SINGH
Secretary General

*From 3.16 P.M. to 3.41 P.M., Members raised matters of urgent public importance.